

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3936
ANSWERED ON:14.12.2009
EMPLOYMENT FOR SKILLED PERSONS
Bavalia Shri Kuvarjibhai Mohanbhai

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the specially abled individuals are not provided employment under the National Rural Employment Guarantee Act in some States;
- (b) if so, the steps taken/proposed to be taken by the Government to provide employment to the specially abled individuals; and
- (c) the details of the number of specially abled individuals provided employment under National Rural Employment Guarantee Scheme (NREGS), State-wise and Union Territory-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): NREGA is demand based. All rural households whose adult members volunteer to do unskilled manual work are eligible to apply for work as per provisions of the Act. Para 5.5.10 of Operational guidelines for the National Rural Employment Guarantee Act (NREGA) reads as under:

‘If a rural disabled person applies for work, work suitable to his/her ability and qualifications will have to be given. This may also be in the form of services that are identified as integral to the programme. Provisions of the Persons with Disabilities (equal Opportunities, Protection of Rights and Full Participation) Act, 1995 will be kept in view and implemented.’

(c): Specially abled persons have been provided employment under NREGA. State-wise details of number of disabled persons provided employment during the last three years and the current year (up to October, 09) are annexed.